

The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI SUBODH KANT SAHAY: I introduce the Bill.

14.11 hrs.

PRESIDENT'S EMOLUMENTS AND PENSION (AMENDMENT) BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): On behalf of Shri Mufti Mohammad Sayeed I beg to move for leave to introduce a Bill further to amend the President's emoluments and Pension Act, 1951.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the President's Emoluments and Pension Act, 1951,"

The motion was adopted

SHRI SUBODH KANT SAHAY: I introduce the Bill.

14.12 hrs.

GIFT TAX BILL*

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): On behalf of Prof. Madhu Dandavate I

beg to move for leave to introduce a Bill to provide for the levy of gift-tax.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the levy of gift-tax."

The motion was adopted

SHRI AIL SHASTRI: I introduce the Bill.

[English]

MR. DEPUTY SPEAKER: Matters under Rule 377.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Let us take these three Bills first and after that we will take up matters under rule 377.

MR. DEPUTY SPEAKER: Let us go according to agenda. Let us take up matters under rule 377.

MATTERS UNDER RULE 377

- (I) **Need to improve facilities at Calicut Airport and start more flights from there**

SHRI K. MURALEEDHARAN (Calicut): It was the long cherished desire of people of Malabar for an airport to Calicut which got materialised due to the interest taken by the late Prime Minister Smt. Indira Gandhi. As the runway is only 6500 feet, Boeing 737 and Air-bus 320 could only be operated from Calicut. Persistent popular demand for increasing the length of runway to 9000 feet has yet not been met.

All necessary instrumentation work of facilitating the night landing has more or less

*Published in Gazette of India Extraordinary Part II, Section 2, dated 31.5.1990.

been completed in Calicut airport.

Calicut Airport was inaugurated on 13th April, 1988. Even now only one Flight is operating from Calicut i.e. Calicut-Bombay. Previously, there were two flights operated from Calicut but one flight has already been cancelled. Majority workers in gulf countries are from Malabar area and they all are depending on Calicut Airport. So, I request the Minister of Civil Aviation to start more flights from Calicut and give attention to the problems of Calicut Airport.

(II) Need to set up public sector industries based on mineral raw material in industrially backward district, Anantapur of Andhra Pradesh

SHRI A. VENKATA REDDY (Anantapur): India is an agricultural country and we have achieved self-sufficiency in foodgrains. Industry play an important role in the all round economic development of the country. Since India's independence, industrialisation concentrated only in cities and nearby areas. This has lead to imbalances, leading to migration to the cities. Education having spread fast in the country, educated youth force is very much available in rural areas also. Hence, industrialisation must be undertaken at the district level and in appropriate cases even in Taluk levels and local educated youth can be employed there. Such decentralisation of the industry will arrest rural migration to the cities. Anantapur District is the most backward drought prone area in Andhra Pradesh and has been notified as industrially backward district by Central Government. Abundant mineral raw material such as granite, limestone, steatite, baratis, calcite etc. is available there. There is no industry worth mentioning in public sector or Government undertakings there. State Government is not able to start industries for want of funds. The educated youth of the area demand immediate starting of public sector industries in Anantapur district. Immediate action is requested.

[*Translation*]

(III) Need to re-open the closed railway line between Nirmali and Saraigarh in Samastipur district of Bihar

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): Mr. Deputy Speaker, Sir, I want to raise the following matter of urgent public importance under Rule 377.

In Samastipur division of Eastern Railway, there was railway line between Nirmali and Saraigarh railway stations, which used to pass through a railway bridge on Kosi river. In 1945-46, the said railway bridge had collapsed due to heavy floods in Kosi river resulting in the closure of that railway line. As a result, the people of Madhubani, Sitamarhi and Darbhanga districts have to cover 8 times more distance than the earlier one to reach the nearest place in Saharsa district and it causes a lot of waste of time and money. Hence it is not justified to close down a railway line just due to fall of a bridge. The closure of this railway line has adversely affected the development of people of this poor, flood hit and border region.

Therefore, in order to redress the grievances of railway passengers and for the development of this flood affected area, I demand in public interest that this closed railway line should be reopened.

(IV) Need to open a petrol pump at Dindori, Nasik district in Maharashtra

SHRI HARIBHAU SHANKAR MAHALE (Malegaon): Mr. Deputy Speaker, Sir, I want to raise the following matter of urgent public importance under Rule 377.

At present there is no petrol pump in village and tehsil Dindori of Nasik district (Maharashtra). The people of this region are in a great distress. They are facing a lot of difficulties. Almost everyday, I receive a number of requests from my constituency in this regard. People are also making tele-